

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
BANGALORE**

Appeal(s) Involved:

E/22748/2014-SM, E/22749/2014-SM

[Arising out of Order-in-Appeal No. 52/2014 dated
20/03/2014 passed by the Commissioner of Central Excise,
Customs and Service Tax, Cochin (Appeals)]

[Arising out of Order-in-Appeal No. 53/2014 dated
20/03/2014 passed by the Commissioner of Central Excise,
Customs & Service Tax, Cochin (Appeals)]

Saraswathi Weaving Factory

Azhikode, Kannur
Kerala

Appellant(s)

Swadeshi Cottage Industries

Azhikode, Kannur
Kerala

Appellant(s)

Versus

**Commissioner of Central Excise,
Customs and Service Tax, Cochin**

C.R Building,
I.S Press Road, Ernakulam,
Cochin - 682 018
Kerala

Respondent(s)

Appearance:

None

For the Appellants

Mr. Madhupsharan, Assistant
Commissioner (AR)

For the Respondent

Date of Hearing: 07/02/2018

Date of Decision: 07/02/2018

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

Final Order Nos. 20396-20397 / 2018

Per : S.S GARG

On matters being called neither anybody appeared nor there is any
adjournment request despite notice having been sent to them well in

advance. I also note that the matters have been coming up on Board repeatedly and were being adjourned in the interest of justice. In my view the appellants are not interested in pursuing the appeals. As the appeals pertain to the year 2014, I find no reasons to keep them on record. Accordingly the same are dismissed for non-prosecution.

(Order was pronounced and dictated
in Open Court on **07/02/2018**)

(S.S GARG)
JUDICIAL MEMBER

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